

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 03
(IB)-380(PB)/2022

IN THE MATTER OF:

Shilpi Cables Pvt. Ltd. (Through Its Liquidator) ... Applicant/Petitioner
Vs
Jhunsons Chemical Pvt Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 17.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Milan Negi, Mr. Nikhil Jha, Adv.
For Respondent : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Navneet
Thakran, Advs.

ORDER

There is some miscommunication between the order and registry case status, it appears that we have already given the date of 19.07.2023 but in the order, it is recorded as today's date.

At the request, list the matter again **on 19.07.2023** for a physical hearing.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)